

OFFICE OF JUDGE IN CHARGE, CIVIL COURT, KODERMA

Memo.....338.....

Date- 28.06.2017

Notice

It is to inform all concerned that the Hon'ble Jharkhand High Court, Ranchi, Vide Letter No. 426/Vigilance Cell Dated 16.06.2017 and 01/2014/R&S, Dated. 16.10.2014 has been pleased to issue following guidelines in connection with complaints against members of subordinate judiciary.

- A. The complaint making allegation against members of the subordinate judiciary in the state should not be taken thereon, unless it is accompanied by a duly sworn affidavit and verifiable material to substantiate the allegations made therein.*
- B. If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Hon'ble Chief justice of the High Court.*
- C. If the above requirements are not complied with the complaint should be filed/lodged without taking any steps thereon.*


28.06.17

**(Divya Mishra)
Judge In Charge
Civil Court, Koderma**